

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

DATED THIS THE EIGHTEENTH DAY OF NOVEMBER 1986

Present : Hon'ble Justice Shri K.S. Puttaswamy ... Vice-Chairman  
Hon'ble Shri L.H.A. Rego ... Member (A)

APPLICATION NO. 1594/86

Sri Shivananda .. Applicant

(Shri H.S. Joisq ... Advocate)

V.

The Chairman,  
Railway Board

.. Respondent


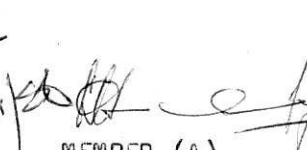
(Shri N.S. Venugopal ... Advocate)

This application has come up for hearing before this  
Tribunal to-day, Hon'ble Vice-Chairman made the following:

O R D E R

In this application made under Section 19 of the Administrative Tribunal Act, 1985, the applicant has sought for a direction to the respondents to regulate his services as a Pharmacist. But during the pendency of this application, the applicant has resigned and left the service. Shri A.N. Venugopal, learned counsel for the respondents has also placed before us the relevant records to show that the applicant has resigned and left the service in September 1986. In this view this application no longer survives for consideration.

2. We, therefore, dismiss this application as having become unnecessary. But in the circumstances of the case the parties will bear their own costs.

  
VICE CHAIRMAN 18/11/86  
  
MEMBER (A) 18.11.86

bsv